

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/547 /2011 –SM[BR]

Date 20/09/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SHRI VIJAY CHAURASIA,
H.NO. 271/8, GURU NANAK NAGAR, RAEBARELI,
(U.P.)
SHRI VIJAY CHAURASIA,

Appellant
Vs
Respondent

C.C.E. LUCKNOW

dated 6.9.2011

I am directed to transmit herewith a certified copy of Final order No. 617 / 2011-SM[BR]
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944



Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C.E. LUCKNOW
7-A, ASHOK MARG, LUCKNOW.

2. Adv. / Consult
MR.AMIT AWASTHI

H-1, IST FLOOR, RADHEY APPARTMENT PLOT NO. 7/116A, SWAROOP NAGAR,
KANPUR-208002

3. C.D.R
4. Bar association. CESTAT. New Delhi
5. Director Publications, Customs, Excise. I.P. Estate. New
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file



Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing:06.09.11

Date of decision:06.09.11

Excise Appeal No.547 of 2011-SM

[Arising out of Order-in-Appeal No.427-431-CE/LKO/2010 dated 29.11.2010 passed by the Commissioner of Central Excise (Appeals), Lucknow].

M/s. Vijay Chaurasia

Appellant

Vs.

CCE, Lucknow

Respondent

For approval and signature:

Hon'ble Shri Rakesh Kumar, Member (Technical)

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1. Whether Press Reporters may be allowed to see CESTAT (Procedure) Rules, 1982.
 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair copy of the Order?
 4. Whether Order is to be circulated to the Departmental authorities?
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Appearance: Rep. by none for the appellant.

Rep. by Shri B.L. Soni, DR for the respondent.

CORAM: **Hon'ble Shri Rakesh Kumar, Member (Technical)**

final Order No.....617/2011 SM (Br)/Dated:6.9.2011

Per Rakesh Kumar

In this matter, the Tribunal vide Stay Order No.313 of 2011-SM (BR) dated 30.05.2011 had directed the appellant to deposit an amount of Rs.50,000/- within a period of 8 weeks and report compliance on 6.9.2011.

2. Today when this matter was called, none, representing the appellant, appeared. There is no report of compliance of the Tribunal's order dated 30.05.2011.

3. In view of this, the appeal is dismissed for non-compliance of the provisions of Section 35 F of the Central excise Act, 1944.

(Rakesh Kumar)
Member (Technical)

Ckp.